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C.A.No. 7122 OF 1997
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO.111 COURT NO.11 SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.7122 OF 1997@@
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RANBIR SINGH & ORS. ... APPELLANT(S)

VERSUS

KARTAR SINGH & ORS. ... RESPONDENT(S)

(With Office Report)

Date: 07/11/2001. This/These matter(s) were called on for hearing today.@@
AAAAAAAAAAAA

CORAM:

HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s) Mr. P.N. Puri, Adv. (N.P.)

For Respondent (s) Mr. Punit Dutt Tyagi, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

The appeal is dismissed for default of
appearance in terms of the signed order.

.SP1

(K.K. Chawla) (D.D. Jindal)@@
AA
Court Master Assistant Registrar

[Signed order is placed on the file]

.PA

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7122 OF 1997@@
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... APPELLANTS

VERSUS

KARTAR SINGH & ORS.

... RESPONDENTS

O R D E R@@
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.SP2

Even on the second call no one appears for the appellants. The appeal is dismissed for default of appearance.

.SP1

.....J.
(R.P. Sethi)

New Delhi,
November 07, 2001.

.....J.
(Y.K. Sabharwal)